

will also continue now that we are free?

Dr. K. L. Shrivastava: This question related to Delhi University and I was answering for Delhi University. The hon. Member is raising the question about all other States; she will have to give me separate notice, because I do not have all the facts as to how many subsidised hostels there were formerly and what their practices are now. But as far as the Government of India are concerned, we have introduced the scheme of scholarships and we are trying to cover all intelligent and poor deserving scholars, so that economic measures may not stand in the way of their education. That scheme has already been launched. The State is giving them full expenses for maintenance and for the hostels also. So, the problem which the hon. Member has in view is partly covered. The scheme of scholarship will be extended as we have more resources at our disposal.

Heavy Electricals Ltd. Bhopal

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*205. { **Shri S. M. Banerjee:**
Shrimati Maimoona Sultan:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether agreement reached between the Chairman of the Heavy Electricals Ltd., Bhopal and workers representatives on the 12th March, 1962 has been fully implemented; and

(b) if not, the reason for the same?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) and (b). Action is being taken on the agreed minutes of discussions recorded on 12th March, 1962 after consultations between representatives of the workers of Heavy Electricals Limited, Bhopal, and the Chairman of the Board of Directors. A statement in this regard is laid on the Table of the House. [See Appendix I, annexure No. 34].

Shri S. M. Banerjee: In the statement it is said under the heading "Dearness Allowance":

"The entire dearness allowance had already been merged in the revised pay. In addition, following the recent increases sanctioned to Government of India employees similar increases have been announced."

I want to know whether it is a fact that only Rs. 5 and Rs. 10 up to a salary of Rs. 400 has been sanctioned and it is less than what a Central Government employee is getting in addition to merged pay?

Shri C. Subramaniam: It has already been stated that when the scales of pay were fixed the cost of living was taken into account and on that basis the scales of pay were fixed. Therefore, there was no justification for a separate dearness allowance then. But since the cost of living has gone up since then, in accordance with the decision of the Government of India in respect of their employees we have given this extra dearness allowance.

Shri S. M. Banerjee: May I know whether it is within the knowledge of the hon. Minister that even after the merger of the dearness allowance, in accordance with the report of the Pay Commission another slab of dearness allowance has been recommended just now—that is, Rs. 5 and Rs. 10. I want to know whether the employees of the Heavy Electricals did not get any dearness allowance when other Central Government employees got it?

Shri C. Subramaniam: As a matter of fact we could have split the scales of pay into pay and dearness allowance. If an employee was in the scale of Rs. 150 it could have been shown as Rs. 140 pay and Rs. 10 dearness allowance. But that would have served no purpose. That is why when the scales of pay were fixed the cost of living during that period was taken into account and the scales fixed on that basis. Now that there is a further

increase in the cost of living we have given this extra allowance.

Shri Bhagwat Jha Azad: The statement says that a new scale of pay has been introduced for the I.T.I. diploma holders who had received training in the training institute at Bhopal and not others. May I know why there is this discrimination?

Shri C. Subramaniam: That is a different question. The I.T.I. trainees have undergone two years training in the Bhopal training institute. In view of the extra qualification obtained the scale of pay has been fixed. If there are other categories in other factories with similar qualifications, we may consider them.

Shri K. L. Rao: May I know by how many years has the manufacture of heavy electrical equipments such as traction motors and thermal and hydro generators, which is the main object of this factory, been delayed, and whether the recent strike has caused any further delay?

Shri C. Subramaniam: Every strike causes delay, and perhaps that is the intention in striking work.

Shrimati Vimla Devi: May I know whether it is a fact that there is no grievance settlement committee or joint council at present; if so, how the grievances are discussed and settled?

Shri C. Subramaniam: That is one of the points raised during the discussions, and we are in consultation with the State Government and also the Labour Department of the Central Government to institute this committee.

Shri Daji: Sir, I seek your protection. The question has not been fully answered. The question has two parts. We want to know.....

Mr. Speaker: I thought the hon. lady Member was satisfied with the answer given. She does not complain.

Shri Daji: Any Member can seek your protection.

Mr. Speaker: He can put another question and not complain.

Shri Priya Gupta: May I know whether the employees of the Heavy Electricals, Bhopal, are treated on par with Central Government employees or not, and whether the Central Pay Commission's report and the rules laid down for the purpose of calculation of dearness allowance are applicable to them on a par with other Central Government employees?

Shri C. Subramaniam: It is an autonomous corporation, and certainly we take into account the principles which apply to the Central Government employees.

Shri Priya Gupta: Whether the service conditions.....

Mr. Speaker: Order, order. Unless the hon. Member is first identified he should not begin to speak. I have called the hon. Member to order once or twice before also.

Shri Daji: Is it a fact that the workers have observed a "production fortnight" and have increased the production considerably after the agreement to wipe away the loss sustained during the strike period?

Shri C. Subramaniam: I want notice. I do not have the actual facts with me just now.

Suggestions of International Finance Corporation

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*206. { **Shri Warlor:**
 Shri Vasudevan Nair:

Will the Minister of Finance be pleased to state:

(a) whether Government have received any suggestions from the International Finance Corporation to simplify the procedure concerning the participation of foreign capital in private Indian industrial enterprises; and

(b) if so, the reaction of Government thereto?